

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 333/TT/2022

Subject : Petition for revision of transmission tariff for 2019-24 tariff and approval for one-time reimbursement of unrecovered depreciation under 'Power to Relax' and 'Power to Remove Difficulty' in respect of one no. of asset.

Date of Hearing : 12.1.2023

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Uttar Pradesh Power Corporation Limited
and 14 Others

Parties present : Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for revision of tariff of 2019-24 tariff period and approval of one-time reimbursement of unrecovered depreciation under 'Power to Relax' and 'Power to Remove Difficulty' in respect of Stage-1 of 400 kV Thyristor controlled series compensation project (Fact Device) on Kanpur-Ballabgarh 400 kV S/C line at Ballabgarh in Northern Region.

b. The transmission asset was put under commercial operation on 1.7.2002.

c. The matter was taken up with CTU for carrying out the load flow study for requirement of FSC at Ballabgarh. Accordingly, a meeting was held on 3.8.2021 with stakeholders under the Chairmanship of Chief Engineer (PSPA-1), CEA. Based on the meeting with the CTU, the matter was taken



up in the 49th NRPC meeting held on 27.9.2021 and 47th TCC meeting held on 23.9.2021 and 24.9.2021. Further, the matter was taken up for discussion in 4th meeting of NRPC-TP held on 5.10.2021 and 12.10.2021, wherein it was decided that there is no requirement of refurbishment of FSC at Kanpur-Ballabgarh Line 1. The said issue has been dealt in detail in the previous RoP dated 1.12.2022.

d. Rejoinder to the reply of UPPCL has been filed vide affidavit dated 29.12.2022.

3. The Commission observed that before deciding the issues raised, it would be appropriate to hear the CTUIL in the matter.

4. After hearing the representative of the Petitioner, the Commission directed the Petitioner to implead CTUIL as a party to the instant petition on or before 27.1.2023. The Commission directed the Petitioner to serve a copy of the petition on the Respondents, if not served earlier, and the Respondents as a last opportunity may file their replies by 3.2.2023 with an advance copy to the Petitioner, who may file rejoinder, if any, by 17.2.2023. The Commission further directed the parties to adhere to the timelines and observed that no extension of time will be granted.

5. The petition shall be listed for further hearing on 2.3.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

